

AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) to (c) The information is being collected and, to the extent available, will be laid on the Table of the House.

[Translation]

Administrative Expenditure

13-04

Expenditure on Development Work

1511. DR. SUSHIL INDORA :
DR. CHINTA MOHAN :
PROF. PREM SINGH CHANDUMAJRA :

Will the Minister of FINANCE be pleased to state:

(a) whether 70 percent of the expenditure incurred on development work is spent on maintaining the administrative machinery, as per study;

(b) if so, the reaction of the Government thereto;

(c) whether the Administrative expenses have doubled during the last five years; and

(d) if not, the administrative expenditure during 1992-93 and 1997-98 and the amount spent under this head during the current year?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) and (b) Expenditure on development activities is usually incurred as a part of Plan expenditure. In so far as the Central Government is concerned, the Plan expenditure comprises budgetary allocations made under the Central Plan for different Ministries for implementing their respective Plan programmes and schemes in various sectors, such as agriculture and allied activities, rural development, irrigation and flood control, infrastructure, social services, etc. In addition, funds are also transferred towards Central assistance for State and Union Territory Plans. Since provisions for Plan expenditure comprise largely of transfers to States/Union Territories, Central Public Sector Units, autonomous bodies and district level implementing agencies, it is not possible to segregate the administrative and other items of expenditure. On the basis of the estimates of Plan expenditure in the Budget of 1998-99, around 39 per cent of the expenditure has been allocated for Capital items and the rest for Revenue items. The Revenue items of expenditure are an essential part of the total Plan expenditure. The bulk of the revenue expenditure comprises of grants to States, district level agencies, etc.

(c) and (d) The details of the provisions, made for expenditure on pay, travel and other allowances in the Central Budget are readily available in Volume-I of the Expenditure Budget of the Central Government for the respective years.

[English]

USA

104-

Super 301

1512. SHRI V.V. RAGHAVAN : Will the Minister of COMMERCE be pleased to state:

(a) whether the United States has decided to reinstate Super 301 as a part of its global trade strategy;

(b) if so, the details thereof; and

(c) its impact on India's trade?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE) : (a) Yes, Sir.

(b) and (c) On 26th January 1999, the United State Trade Representative (USTR) announced the decision of the President to reinstate Super 301 by an Executive Order. As per the reinstated Super 301, USTR will submit the National Trade Estimate Report to the US Congress on 31st March 1999 and report on priority foreign trade practices to the US Congress by 30th April 1999. It is only for countries identified as 'priority foreign country' that the United States Trade Representative is bound to initiate an investigation. This is followed by request for consultations with the foreign Governments concerned. Further action would be contemplated only thereafter by the US Government. Hence, there is no immediate impact of this move by the US Government on India's trade.

[Translation]

1011-06

Losses/Profit Incurred by Units of SAIL

1513. DR. CHINTA MOHAN :
DR. SUSHIL INDORA :

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether such units have been identified by the Steel Authority of India which are constantly incurring losses or profits;

(b) if so, the names of such units under both the categories, separately;